

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1020 of 2019

IN THE MATTER OF:

Ankit Goyat

...Appellant

Versus

Sunita Agarwal & Anr.

...Respondents

Present: -

For Appellant: Ms. Kajal Dewan, Advocate.

For Respondent: Mr. Chandra Shekhar Yadav, Advocate for R-1.

Ms. Gitanshi Arora, Advocate for R-2.

Mr. Yogesh Kumar Gupta, R-2, (RP)

Mr. Vinod Chaurasia, IRP.

O R D E R
(Virtual Mode)

21.01.2021 On 04th January, 2021, parties were directed to file 'Written-Submissions' not exceeding four pages. The Order has been complied with. Now the case is ready for argument.

This Tribunal is informed by Proxy Counsel appearing on behalf of main counsel that she is suffering from high fever. So she seeks time. Prayer allowed.

List the Appeal 'For Admission (After Notice)' on **16th February, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)